

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO. 871
TO BE ANSWERED ON 21st NOVEMBER, 2019

DEATHS IN SHIP BREAKING YARDS

871. Shri RAM MOHAN NAIDU KINJARAPU:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) the number of workers who died in the ship breaking yards in the country during each of the past five years;
- (b) whether the ship breaking workers are provided any formal training and if so, the details thereof;
- (c) whether the Government is aware of the occupational diseases related to ship breaking and if so, the steps taken to provide safe working conditions in this regard;
- (d) whether the Government has taken any steps for waste management at ship breaking yards to reduce its environmental impact; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR SHIPPING
(SHRI MANSUKH MANDAVIYA)

(a) As per information received from Ship recycling yards, number of workers who died in the ship breaking yards in the country during each of the past five years is as follows:

Year	Number of workers who died
2014-2015	11
2015-2016	5
2016-2017	11
2017-2018	7
2018-2019	9
2019-2020(upto 30.10.2019)	1

(b) Gujarat Maritime Board is providing 12 days mandatory safety training to each worker at their Institute and more than 1.4 lakh workers have been given training till date. Steel Industrials Kerala limited is providing training to their workers regarding safety at site, hazardous material and waste material handling and also to carry out recycling without harming the environment. Workers at Mumbai and Kolkata are employed directly by the ship breakers and ports are not connected with imparting any training to them.

(c) Government is fully aware of the occupational diseases related to ship breaking. Gujarat Maritime Board is organizing regular medical camps and conducting awareness campaigns to avoid such diseases. All the workers are mandated to use personal protective equipment to ensure safe working conditions. All activities in the yards are undertaken under the supervision of Safety Officers and Supervisors trained for this purpose.

(d)&(e) Ship breaking in the country is regulated under the Shipbreaking Code (Revised), 2013 which contains provisions for safe and environmentally sound ship breaking, including handling of hazardous and non-hazardous waste generated during ship breaking. Gujarat Maritime Board has set up facilities for environmentally sound disposal of hazardous and non-hazardous waste, which is monitored by the Gujarat State Pollution Control Board. In other ship breaking yards, the hazardous and non-hazardous waste is collected, transported, stored and disposed as per the conditions of authorization issued by the State Pollution Control Boards concerned.
